

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
MANPASAND MARKETING PVT. LTD.**

1.	Name of Corporate Person	MANPASAND MARKETING PVT. LTD.
2.	Date of Incorporation of Corporate Person	10/11/2005
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Delhi, Ministry of Corporate Affairs
4.	Corporate Identity number / limited liability identity number of Corporate Person	U51900DL2005PTC363054
5.	Address of the registered Office and Principal office (if any) of Corporate Person	304, 3rd Floor, Bhanot Corner, Pamposh Enclave, Greater Kailash-I, New Delhi-110048 India
6.	Liquidation commencement date of Corporate Person	03.01.2023
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Parveen Kaushik Address: H. No. 175, Ground Floor, Pocket-22, Sector-24, Rohini, New Delhi-110085 Email: praveen.liquidatormanpasand@gmail.com Mob. No.: 9811717900 Reg. No.: IBB/PA-001/IP-P-02092/2020-2021/13285
8.	Last date for submission of claims	02.02.2023

Notice is hereby given that the **Manpasand Marketing Pvt. Ltd.** has commenced voluntary liquidation on **03.01.2023**.

The stakeholders of Manpasand Marketing Pvt. Ltd. are hereby called upon to submit a proof of their claims, on or before 02.02.2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 03.01.2023
Place: Delhi

Parveen Kaushik
Liquidator, Manpasand Marketing Pvt. Ltd.
Reg. No.: IBB/I/A-001/IP-P-02092/2020-2021/13265

PHOENIX ARC PRIVATE LIMITED

CIN: U67190MH2007PTC168303

Regd. Office: 5th Floor, Dani Corporate Park, 158, CST Road, Kalina, Santacruz (E), Mumbai 400098, Tel: 022-68492450, Fax: 022-6741231
Email: info@phoenixarc.co.in Website: www.phoenixarc.co.in

TAKE OVER OF POSSESSION NOTICE

Whereas the Authorised Officer of Hero Fincorp Limited (hereinafter referred as "Hero Fincorp") under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued Demand Notices to the Borrower/Guarantors details of which are mentioned in the table below. Whereas, as the respective Borrower/Guarantors having failed to repay the outstanding amount, the Authorised Officer of Hero Fincorp took possession of the underlying secured asset (described hereinbelow) on 20.09.2019 in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with the said Rules.

Whereas subsequently, Hero Fincorp has vide Assignment Agreement dated 30.12.2021 assigned all its rights, title, interest and benefits in respect of the debts due and payable by Borrower/Guarantors arising out of the facilities advanced by Hero Fincorp to Borrower along with the underlying securities to **Phoenix ARC Private Limited, acting in capacity as Trustee of Phoenix Trust FY22-21 (Phoenix)** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, Phoenix now stands subrogated in the place of Hero Fincorp and Phoenix shall be entitled to institute/continue all and any proceedings against the Borrower/ Guarantors and to enforce the rights and benefits under the financial documents including the enforcement of guarantee and security interest executed and created by the Borrower/Guarantors/Mortgagors for the financial facilities availed by them. In view of the said Assignment, the Authorised Officer of Phoenix has taken over the possession of the underlying secured asset (described herein below) from the Authorised Officer of Hero Fincorp on "AS IS WHERE IS & WHATEVER THERE IS BASIS".

Borrower/ Guarantor/ Mortgagors Names	Demand Notice	Taking Over Possession Date
Borrower M/s. Loom and Craft Mr. Mohd. Rauf Mrs. Saba Rauf Mr. Mohd. Maroof Mrs. Fouzia Khatoon	Rs. 2,08,71,174/- (Rupees Two Crore Eight Lakhs Seventy One Thousand One Hundred and seventy Four Only) as on date as mentioned in the notice along with costs and default interest @ rates mentioned in the notice. Notice dated: 2.07.2019	29.12.2022

Description of Property

House no. 350/59A, Nanda Khera, Ward Labour Colony, Lucknow

The Borrower/ Guarantors' attention is invited to provisions of sub-section (8) of section 13 of the said Act, in respect of time available, to redeem the mortgaged property/secured asset.

Date : 29.12.2022
Place: Lucknow

Sd/-
Authorised Officer

Phoenix ARC Private Limited (Trustee of Phoenix Trust FY 22-21)

LIC HOUSING FINANCE LTD

North Central Region: 1st Floor, Jeevan Bhawan-I,
43, Nawal Kishore Road, Hazratganj, Lucknow-226001

43, Nawal Kishore Road, Hazratganj, Lucknow-226001

Authorized Officer, LIC Housing Finance Area Office, Agra have issued Demand Notice under Section-13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 through Registered/Speed post. The contents of the same are inter alia the defaults committed by you in the payment of outstanding amount including principal interest and other charges etc. The outstanding dues are mentioned here-in-below :

Name of Borrowers & Guarantors & Address	Description of Properties	Demand Notice Date	Amount Due as on Demand Notice
Area Office: Agra			
1. Mr. Sanjay Agarwal (Borrower) S/o Mr. Prem Chand Agarwal, R/o:- Flat no. Sec No. 1/919, Awasth Vikas Colony, Bodla Road, Agra, U.P. 282007. 2. Mr. Jugendra Singh Bhadauria (Guarantor) S/o Mr. Muleyam Singh Bhadauria, R/o:- 3 Type-2, 551 Hospital Sasni Gate, Agra Road, Agra-202001 Loan Ac.No.- 110300014637	All that part and parcel of Equitable Mortgaged of Residential Flat no. B-2, First Floor, Plot no. 1,2,3,4, Situated at Khasra no. 823 Arati Place Hukmi Ram Nagar, Mauza Bodla, Tehsil & Distt. Agra, Area: 111.48 Sq Mtr, in the name of Mr. Sanjay Agarwal S/o Mr. Prem Chandra Agarwal, Boundaries - East- Other's Property, West- Open to Sky, North- Exit & Staircase, South- Flat no. B-3.	29.08.2022	Rs. 27,95,081.47 + Intt. & other expenses
1. Mrs. Seema Goyal (Borrower) W/o Mr. Rajeev Goyal, 2. Mr. Rohit Goyal (Co-Borrower) S/o Mr. Rajeev Goyal, 3. Mr. Rajeev Kumar (Co-Borrower) S/o Mr. Hira Lal Goyal, 4. Mr. Rishi Kumar (Guarantor) S/o Mr. Keshav Chandra Goyal, R/o: H. No. 47/202C, Mahesh Nagar, Nath Ka Bagh, Agra, U.P.- 282010 Loan Ac. No.-110300008019/ 11030005047	All that part and parcel of Equitable Mortgaged Build on Ek Kita House no. 47/202S/62 Part of House No-62, and Private No. 62-B Situated at Bake Sulahkul Nagar, Near Hanuman Nagar, Mauza Bodla Tehsil & Distt. Agra, Area:-58.55 Sq Mtr, in the name of Mrs. Seema Goyal W/o Mr. Rajeev Kumar Goyal, Boundaries - East- Property of Harbhajan Kaur, West- Remaining Part of Mamta Rani Goyal, North- Rasta 30 feet Wide, South- Part of Plot no. 62 Private No. 62 A	25.10.2022	Rs. 19,30,613.59 + 14,43,746.97 = 33,74,360.56 + Intt. & other expenses
1. Mr. Vinod Kumar (Borrower) S/o Mr. Jhabbulal, R/o: Ellora Colony, 2nd Floor- 235-A, Ellora Colony, Dayal Bagh, Agra- U.P. 282005. 2. Mr. Satendra Kumar (Guarantor) S/o Mr. Kali Charan, R/o: 501, Satsangi Paradise, Ellora Dayal Bagh, Agra, U.P.-282005 Ac.No.-110300005976	All that part and parcel of Equitable Mortgaged Build on Plot no. 235A Ellora Residency Ellora Enclave Mauza Jagannpur, Mustkil Ward, Hariparwat Tehsil & Distt-Agra, U.P., Area: 104.04 Sq Mtr, in the name of Mr. Vinod Kumar S/o Late Mr. Jhabbulal Azad. Boundaries - East- House no. 218 & 219, West- House no. 236, North- Balkani & Open Sky, South- Flat no. 235B Third Floor Stair.	25.10.2022	Rs. 14,14,683.44 + Intt. & other expenses
1. Mr. Rajbir Singh (Borrower) S/o Mr. Rajbir Singh, 2. Mr. Tara Singh (Guarantor) S/o Mr. Rajbir Singh, Kastori Vihar Colony H. No. 10, Kastori Vihar Road, Agra, U.P.- Ac.No.-110300002190	All that part and parcel of Equitable Mortgaged Build on Old Khasra No. 156A, 156B & New Khasra no. 215, 219, Plot no. 05 Village- Sharda Vihar, Mauza Banuli Aahir Tehsil & District, Agra, U.P. Area: 99.01 Sq Mtr, in the name of Mr. Rajbir Singh S/o Mr. Gajadhar Singh & Mr. Tara Singh S/o Mr. Rajbir Singh. Boundaries - East- Plot no. 6, West- Plot no. 4, North- Property of Rajendra Prasad, South- Rasta 20 Foot.	25.10.2022	Rs. 13,56,226.46 + Intt. & other expenses

01.2023

Authorised Officer

All Advertisement Booking

Call : 0120-6651214

New Delhi

FINANCIAL EXPRESS

Criminal Courts, Ludhiana

In The Court Of Ms. Divya Sharma JMJC
Ludhiana Date: 06-02-2023
next date, purpose of case, orders and judgments
as well as other case information is available on
<http://districts.ecourts.gov.in/ludhiana>
Kotak Mahindra Bank Ltd Vs
Raja Bhoj

CNR NO: PBLD03-026833-2019
Publication issued to: Raja Bhoj Address-
auth sign of parivartan buldech pvt ltd
plot no 902, sec 51 samar pur guraon nr
amity public school se 46 guraon 122002
Whereas it has proved to the satisfaction
of this court that you, the above named
accused/accused persons can't be served
in the ordinary way of service. Hence this
proclamation under 82 of code of criminal
procedure is hereby issued against you
with a direction that you should appear in
person or through counsel on 06-02-2023
at 10:00 a.m. or within 30 days from the
date of publication of this proclamation.
Take notice that, in case of default on your
part to appear as directed above the above
said case will be heard and determined as
per law, in your absence. For details logon
to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

प्रपत्र सं. आईएनसी-26

सूचना

केंद्र सरकार, क्षेत्रीय निदेशक,
उत्तरी क्षेत्र नई दिल्ली के समक्ष
कंपनी अधिनियम, अधिनियम, 2013 की धारा 13 की
उप-धारा (4) तथा कंपनी (निगमन) नियमावली, 2014 के
नियम 30 के उप-नियम (6) के कर्ता (ए) के मामले में
तथा

एक्स लेसिया कंसल्टिंग प्राइवेट लिमिटेड
(पूर्व में स्टारचेज कंसल्टिंग प्राइवेट लिमिटेड के
रूप में जाना जाता था), जिसका पंजीकृत कार्यालय
6226, चौथी मंजिल, ब्लॉक नंबर-8, गली नं.-1
देव नगर, करोल बाग, नई दिल्ली-110005
में है, के मामले मेंयाचिकाकर्ता

एतद्वारा आम जनता को सूचित किया जाता है कि 'दिल्ली
के एनसीटी' से 'नोएडा राज्य (उत्तर प्रदेश)' में उसके
पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम
बनाने के लिए 8 दिसंबर, 2022 को आयोजित असाधारण
आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेडम
ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी
अधिनियम, 2013 की धारा 13 के अंतर्गत यह कंपनी केन्द्र
सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि
किसी व्यक्ति का हित प्रभावित होता हो, वे एमसी ए-21 पोर्टल
(www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल
करें अथवा उसके नीचे दर्शित पंजीकृत कार्यालय में आवेदक
कंपनी को उसकी एक प्रति के साथ अपने हित की प्रकृति तथा
विरोध के आधार बताते हुए, आपत्ति के कारणों का उल्लेख करते
हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक,
उत्तरी क्षेत्र, बी 2 विंग, द्वितीय तल, पर्यावरण भवन,
सीजीओ कॉम्प्लेक्स, नई दिल्ली- 110003 को डाक द्वारा
भेजें। इस नोटिस के प्रकाशन की तारीख से चौदह दिनों के
भीतर आवेदक कंपनी को उसके पंजीकृत कार्यालय में एक प्रति
के साथ नीचे दिए गए पत्र जमा करें या पंजीकृत डाक से
जें। **एक्स लेसिया कंसल्टिंग प्राइवेट लिमिटेड**
JIN: U93000DL2011PTC219693 जिसका पंजीकृत
ज्यालय: 6226, चौथी मंजिल, ब्लॉक नंबर-8, गली
नं.-1 देव नगर, करोल बाग, नई दिल्ली- 110005
मेल: cs@bgca.co.in

के लिए और उनकी ओर से
एक्स लेसिया कंसल्टिंग प्राइवेट लिमिटेड
(पूर्व में स्टारचेज कंसल्टिंग प्राइवेट लिमिटेड
के रूप में जाना जाता था),
दि: 04.01.2022 हस्ता/-
गान: दिल्ली साक्षी खुराना (निदेशक)
डीआईएन: 03508082

फॉर्म नं. आईएनसी-26 में सूचना

(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार।)

क्षेत्रीय निदेशक, उत्तरी क्षेत्र खंडपीठ, दिल्ली के समक्ष
कंपनी अधिनियम, 2013 के मामले में, कंपनी अधिनियम, 2013 की धारा 13(4)
और कंपनी (निगमन) नियम, 2014 के नियम 30(5) (ए) के मामले में
और

यह एनर्जी इंटरनेशनल प्राइवेट लिमिटेड (पूर्व में एज्योर पावर फिफ्टी फाइव प्राइवेट लिमिटेड के रूप में
जाना था) सीआईएन : U40300DL2020PTC368144, जिसका पंजीकृत कार्यालय: 5वीं मंजिल, सदर्न
डी-II, साकेत प्लेस, साकेत, नई दिल्ली, दक्षिणी दिल्ली, 110 017 भारत में स्थित है में है, के मामले में
जनता को एतद्वारा सूचना दी जाती है कि उपरोक्त नामित कंपनी ने कंपनी अधिनियम, 2013 की धारा
तहत केंद्र सरकार (क्षेत्रीय निदेशक, उत्तरी क्षेत्र खंडपीठ, दिल्ली) को आवेदन करने का प्रस्ताव किया है।

प्रारूप ए

सार्वजनिक घोषणा
(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)
विनियमन, 2017 के विनियम 14 के अधीन)

मनपसंद मार्केटिंग प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1. कॉर्पोरेट व्यक्ति का नाम	मनपसंद मार्केटिंग प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	10 नवंबर, 2005
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज - दिल्ली कारपोरेट कार्य मंत्रालय
4. कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U51900DL2005PTC363054
5. कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	304, तीसरी मंजिल, मनोद कॉर्नर, पंपोश एन्क्लेव, ग्रेटर कैलाश-I, नई दिल्ली-110048 भारत
6. कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	03 जनवरी 2023
7. परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	नाम: प्रवीन कौशिक पता: मकान नंबर 175, ग्राउंड फ्लोर, पॉकेट-22, सेक्टर-24, रोहिणी, नई दिल्ली-110085 ईमेल: praveen.liquidatormanpasand@gmail.com मोबाइल नं.: 9811717900 पंजी. सं: IBB/PA-001/IP-P-02092/2020-2021/13265
8. दावे जमा करने की अंतिम तिथि	02 फरवरी 2023

एतद्वारा सूचना दी जाती है कि मनपसंद मार्केटिंग प्राइवेट लिमिटेड ने 03 जनवरी 2023 को स्वैच्छिक परिसमापन आरम्भ किया है।

मनपसंद मार्केटिंग प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के समुच्च उल्लिखित पत्र पर परिसमापक के पास 2 फरवरी 2023 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है। वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं। दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

तिथि: 03 जनवरी 2023
स्थान: दिल्ली

परिसमापक, मनपसंद मार्केटिंग प्राइवेट लिमिटेड
पंजीकरण सं.: IBB/PA-001/IP-P-02092/2020-2021/13265

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Criminal Courts, Ludhiana

In The Court Of Ms. Divya Sharma JMJC
Ludhiana Date: 06-02-2023
next date, purpose of case, orders and judgments
as well as other case information is available on
<http://districts.ecourts.gov.in/ludhiana>
Kotak Mahindra Bank Ltd Vs
Raja Bhoj

CNR NO: PBLD03-026837-2019
Publication issued to: Raja Bhoj Address-
auth sign of parivartan buldech pvt ltd
plot no 902, sec 51 samar pur guraon nr
amity public school se 46 guraon 122002
Whereas it has proved to the satisfaction
of this court that you, the above named
accused/accused persons can't be served
in the ordinary way of service. Hence this
proclamation under 82 of code of criminal
procedure is hereby issued against you
with a direction that you should appear in
person or through counsel on 06-02-2023
at 10:00 a.m. or within 30 days from the
date of publication of this proclamation.
Take notice that, in case of default on your
part to appear as directed above the above
said case will be heard and determined as
per law, in your absence. For details logon
to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana



ओरिक्स लीजिंग

(पूर्व में ओए
(ओरिक्स
पंजीकृत कार्यालय: मुखद सं. 84,
दूरभाष:
ईमेल: info@orixindia

निम्नलिखित ऋणकर्ताओं एवं सह-ऋणकर्ताओं ने ओरिक्स लीजिंग ए
के ऋणों को उनकी संबंधित संपत्तियों के बंधन द्वारा प्रतिभूत किया ए
बन चुके थे, अतः उनके ऋणों को आरबीआई दिशानिर्देशों के अनुसार
सर्विसेज इंडिया लिमिटेड को देय-बुल्लेय बकाया राशिओं के अनुसार
किया गया है तथा उक्त राशिओं पर मावी व्याज भी लागू होगा।